

12.00 NOON

**PAPERS LAID ON THE TABLE**

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Thirty-eighth Session of the Rajya Sabha and Assented to by the President.

SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Thirty-eighth Session of the Rajya Sabha and assented to by the president, [Placed in Library. See No. LT-2748/86]

**Report of the Fourth Central Pay Commission—Part I (Volumes I to IV) and Related Papers.**

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to lay on the Table—

(i) Report (in English) of the Fourth Central Pay Commission—Part I (Volumes I to IV).

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi Version of the Report mentioned at (i) above. [Placed in Library. See No. LT-2734/86 for (i) and (ii)].

**Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the Board) Regulations, 1986.**

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): Sir, I beg to lay on the Table, under section 30 of the Brahmaputra Board Act, 1980, a copy (in English and Hindi) of the Ministry of Water Resources Notification G.S.R. No. 278, dated the 12th April, 1986, publishing the Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the Board) Regulations, 1986. [Placed in Library. See No. LT-2777/86]

**I. Notifications under the Customs Act, 1962 and Related Papers.**

**II. Notifications under the Income Tax Act, 1961.**

**III. Notifications under the Central Excise and Salt Act, 1944 and Related Papers.**

SHRI B. K. GADHVI: Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(1) G.S.R. No. 739(E), dated the 8th May, 1986, amending Notification No. 226-Cus., dated the 27th March, 1986, so as to lay down the revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

(2) G.S.R. No. 765(E), dated the 15th May, 1986, amending Notification No. 262-Cus. dated the 16th August, 1985, so as to permit the Units in the Fata Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area subject to the conditions that the unit has been permitted to do so by the concerned Board of approval and on payment of duty on the depreciated value of goods at the time of clearance and at rates in force at the time of their import.

(3) G.S.R. No. 766(E), dated the 15th May, 1986, amending Notification No. 263-Customs dated the 16th August 1985 so as to permit the units in the Madras Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale